

**Central aid for Lift Irrigation Societies in the drought Prone Areas in Maharashtra**

3813. SHRI SHANKERRAO MANE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Central Government have any proposal to give financial assistance to Lift Irrigation Societies in the Drought Prone areas and scarcity area in Maharashtra;

(b) if so, the amount of financial help to such co-operative societies; and

(c) whether Central Government are going to promulgate any scheme for such co-operative societies?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.

(b) Question does not arise.

(c) Under Drought Prone Areas programme, community irrigation works undertaken by registered co-operative societies with majority of its members comprising of small and marginal farmers are eligible for subsidy to the extent of 50 per cent of the cost. So the scheme already exists.

**Sugar on Ration Cards in Urban and Rural Areas**

3814. SHRI P. M. SAYEED: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the quantity of sugar given on ration cards in urban areas and rural areas; and

(b) the steps proposed to be taken to remove the disparity in this direction?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI

SURJIT SINGH BARNALA): (a) A statement showing the quantity of sugar given on ration-cards in urban and rural areas in various States/ Union Territories is laid on the Table of the House. [Placed in Library See No. LT-740/77].

(b) The scale of distribution of levy sugar to domestic consumers through the public distribution system within a State is left to the discretion of State Governments. Generally speaking, the factors that go into deciding the scale are the dietary habits and consumption pattern of the people and also availability of alternative sweetening agents. The board guidelines issued by the Central Government stipulate that no individual should get less than 300 grams per month and not more than 1 kg. per month. No family should get less than 1 kg. per month. The State Governments are the best judges to decide on the scale to be allotted to various sections of the population and hence the matter is left to their discretion subject to the broad guidelines already mentioned above.

**Demolishing of Lawyers' Chambers**

3815. SHRI BASHIR AHMAD: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what steps Government are taking to permit the Lawyers to reconstruct their chambers which have been demolished during the emergency in the Districts Courts area of Delhi;

(b) whether Government would grant compensation to enable such victims to reconstruct their chambers; and

(c) if so, the main features thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR